leaders of the representative union of the textile mills workers in Bombay and who according to him joined in 1976, resigned in 1977. May I know whether the circumstances were created that though he was a Member of the representative union and playing a useful part, he was compelled and made to resign because of the Janata rule. Whether that has affected the functioning of the mill or not and the situation that the hon. Member has complained of is the outcome of the administration of the mill during the Janata rule.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VANKATARAMAN): It is not for us to comment on the reasons why Shri Hoshing resigned. All that we have on record is he resigned and it is coincident with the fact that the Janata Government came to power. That is all I can say. As far as the management. (Interruptions) the co-incidence, you have to draw the inference. The inference may be drawn by the people according to their own.....

So far as the second part of the question is concerned, the Management was poor. Actually the mill employs more than 8,000 people and is one of the bigger mills in Bombay with more than 1,30,000 spindles. It had to be reassociated and rehabilitated. Steps are under consideration for running it, for improving and rehabilitating.... (Interruptions). Every effort is being made to rehabilitate and run it on sound lines.

Aid to educated unemployed Harijans for setting up Industries in Backward Areas

- *129. SHRI K. PRADHANI: Will the Minister of INDUSTRY be pleased to state:
- (a) whether there is any proposal under the consideration of Government to provide financial and other assistance to educated unemployed Harijans and Adivasis for setting up industries in the backward areas; and
 - (b) if so, the details in this regard?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY CHARANJIT CHANANA): (SHRI (a) and (b). There are several programmes for providing financial and other assistance for setting up indusin backward areas. These schemes are available in appropriate cases to educated unemployed Harijans and Adivasis, also. A statement of such schemes is laid on the Table of the House.

Statement

Statement of on-going schemes for financial and other assistance for setting up industries in backward areas, of which advantage can be taken by educated unemployed Harijans and Adivasis boys also.

I. AREA ORIENTED PROGRAMME

- (1) Concessional finance from financial institutions available to industrially backward districts.
- (2) Central investment subsidy available to qualifying industrially backward districts.
- (3) Transport subsidy applicable to notified hilly and remote areas.
- (4) Integrated Rural Development Programme (against the general rate of subsidy of 33-1/3 per cent, subject to a maximum of Rs. 3000/- applicable to beneficiaries the rate of subsidy for Adıvasi beneficiaries is 50 per cent under this scheme).

II. TRAINING ORIENTED PROGRAMMES

- (1) Training of rural youth for self-employment (TRYSEM) programmies.
- (2) Entrepreneural development programmes:
 - (i) In programmes conducted by the SISI, Indian Investment Centre, SIET etc. fully funded by the Central Government, preference is given to candidates from Harijans and Adivasis;

25

- (ii) DC(SSI) runs special E. D. programme for specific target group for weaker sections including Scheduled Castes and Scheduled Tribes, to promote self-employment and entrepreneural talent according to local needs;
- (iii) in all managerial training sources, SC/ST trainees are admitted free;
- (iv) in entrepreneurship training courses run by the SISI, 10 per cent seats are reserved for SC/ST candidates.
- (3) Assistance in drawing feasibility project reports and charges levied thereof.
- (4) Interest subsidy to engineer entrepreneures trained under the entrepreneurship Development Programme.
- (5) Seed money/margin money programmes for intrepreneurs, (normally seed/margin money is available to entrepreneurs to the extent of 10 per cent of their financial needs; in the case of Harijans and Adivasis, this has been liberalised to 15 per cent, upto a maximum of Rs. 20,000 in each case).

III. INSTITUTION/SECTOR ORI-ENTED SCHEMES

In addition to the Government schemes mentioned above, agencies such as the National Small Industries Corporation: Khadi and Village Industries Commission; All India Handicrafts Board; Development Com-Sericulmissioner (Handlooms); agencies of the ture and Coir Centre and State Government run programmes, which are available to Harijans and Adivasis also.

SHRI K. PRADHANI: I have gone through the statement made by the Minister. He has said:

"Central investment subsidy available to qualifying industrially backward districts".

I want to know what he means by industrially backward districts and whether these include all economically backward districts also.

SHRI CHARANJIT CHANANA: The Planning Commission did an exercise a few years back to identify the industrially backward districts and within the industrially backward districts, they identified industrially backward areas also. In these districts, special concessions are availa-The financial institutions give special concessions in the backward areas in the industrially backward Additional investment facilities are given to the people, the entrepreneurs who set up industries there. I would request the hon. member to see the details in the report prepared by the Planning Commission.

SHRI K. PRADHANI: May I know whether he has got any statistics about the adivasis and Harijans who have been helped under this during this year or the previous year.

SHRI CHARANJIT CHANANA: That statistics is not available. If he gives separate notice, we can collect and give.

श्री श्रनादि चरण दास: ये जो मत्री जी ने एरिया श्रोरियेन्टेड श्रीर ट्रेनिंग श्रोरियेन्टेड श्रोग्राम बताये हैं ये तो सब किताबो में भी दिये हूए हैं। मैं मत्री जी से पूछना चाहता हूं कि क्या सचमुच में यह देखा जाता है कि श्रादिवासियों श्रीर हरिजनो को उन से मदद मिलती है या नहीं। हमारी स्टेट उडीसा में इन से उन्हें कोई मदद मही मिलती है कोई सुविधा उपलब्ध नहीं होती है। मैं मंत्री महोदय से पूछना चाहता हू कि हरिजनो श्रीर श्रादिवासियों के लिए क्या वे कोई श्रलग से ट्रेनिंग प्रोग्रास बनाने के बारे में विचार करने जा रहे हैं?

SHRI CHARANJIT CHANANA: I wish to draw the attention of the hon. member to the reply the hon. Prime Minister gave in this House. Recently, on a letter received from Shrimati M. Chandrasekhar, Member of Parliament, the Prime Minister had occasion to say as below:

"Rather than have such a rigid demarcation as suggested by the hon Member, we should ourselves

28

establish our bonafides by paying special attention and encouraging entrepreneurs of the weaker sections."

Secondly, the Planning Commission has appointed a committee under the chairmanship of Mr. Sivaraman, which is trying to assess the impact of the facilities granted under the They scheme on the beneficiaries are still working on that. As soon as that report comes, Government would consider recommendations in that report and give necessary benefits to the people in the industrially backward areas, including ward people.

SHRI BAPUSAHEB PARULEKAR: May I know whether, in order to solve the question of unemployment once and for all, Government propose to amend article 19 of the Constitution and include the right to work as a fundamental right and if not, why not?

MINISTER OF THE FINANCE AND INDUSTRY (SHRI VENKATARAMAN): If merely including an article in the Constitution will solve the unemployment problem, that would be the easiest thing to do. But in a country of our size, considering the magnitude of the problem that faces us, it will be very difficult to implement it. Therefore every attempt is being made to reduce the intensity of unemployment. One cannot say that he will solve completely and once and for all the problem of unemployment.

श्री रामविलास पासवान : ग्रध्यक्ष जी, माननीय सदस्य ने जो प्रक्न किया था वह प्रक्न ग्रन्स्चित जाति श्रीर जनजाति से सम्बन्धित से है श्रीर मंत्री जी ने जवाब दिया है पिछले दिनों से सम्बन्धित । मैं समझता हं कि कि जो बनियादी प्रश्न था उस प्रश्न को टाल दिया गया है। मैं मंत्री महोदय से स्पष्ट पुछना चाहता हूं . 🔻

प्रोरू मध् दंडवते : ग्राप जिस को रूलिंग पाटी कहते है उमको हम अपोजिशन पार्टी कहते है ।

श्री राध विलास पासवान : में जानना चाहता हं कि शेयूल्ड कास्टस सौर ट्राइव्ज को सापने कितनी वित्तीय सहायता दी है भीर जिस तरह से गवर्नमेंट

सर्विसिस में उनके लिए रिजर्वेशन है उसी तरह से इंडस्टीज में भी उनके लिए रिजर्वेशन की व्यवस्था माप करेंगें? इसके लिए क्या मलग से एक मंत्रालय भी खोलेंगे ? 🔻

श्री चरणजीत चानना : इस प्रश्न का उत्तर में पहले ही दे चुका हूं । परन्तु मैं माननीय सदस्य का ध्यान इस प्रश्न का जो ए भाग है उस भोर दिलाना चाहता हूं। उस मैं यह लिखा हम्रा है:

"(a)..educated unemployed jans and Adivasis for setting up industries in the backward areas;"

भी राम विलास पासवान: मैंने यह पूछा है कि रिजर्वेशन देगे या नही ? मैंने यह भी पूछा है कि विसीय सहायता कितनी दी है भौर एक भलग से उनके विकास के लिये मतालय खोलेगें। इनका जवाब नही म्राया है मेरा सवाल स्पष्ट है; मैंने पूछा है कि कितनी वित्तीय सहायता दी है।

CHARANJIT CHANANA: SHRI I want notice for this question.

श्री राम बिलास पासवान : इस में नोटिस की क्या जरुरत है।

इडस्ट्रीज में रिजर्वेशन देगे या नही, इसमें नोटिस की क्या जरूरत है ?

VENKATARAMAN: SHRI R. While there is preference for Scheduled Castes and Scheduled Tribes, no reservation of any particular amount has been made.

Regarding the second part of question, the Minister of State has already said that we want notice for that

श्री राजन्द्र प्रसाद थादव : कई सालों से यह व्यवस्था चली ग्रा रही थी कि शिक्षित बेरोजगार जिनके पास ड्राईविंग लाइसेस हो उन्हें बिनां गारन्टी या बिना सिक्योरिटी के कितसर्या के लिये लोन दे दिया जाता था या टैक्सियों दे दी जाती थी। मैं जानना चाहता हूं कि क्या इम व्यवस्था को ग्रब हटा दिया गया है ? मैं इसलिये यह जानना चाहता हूं कि क्योंकि कई हरिजनों ने इधर मेरे भ्रपने यहां एप्लाई किया है लेकिन उनकी लोन नही मिला है ?

SHRI R. VENKATARAMAN: Government are aware of the difficulties of the Scheduled Castes and Scheduled Tribes particularly cause of their inability to provide guarantee or security for the loans. The credit is being given by the Government on a selectives basis depending on the viability scheme.

If the scheme is viable and if the scheme could be successfully worked, then the banks have been given the discretion to advance the money on the basis of the viability of the scheme. It will not be possible to pass a blanket order. saying no security or guarantee need be taken from any applicant belonging to the Scheduled Castes and Scheduled Tribes. Therefore, while every attempt is being made to accommodate as much as possible the request from the entrepreneurs belonging to the Scheduled Castes and Tribes, the test will not be merely security but the viability of the project.

WRITTEN ANSWERS TO QUESTIONS

Revision of Five Year Plan

*123 KUMARI KAMLA KUMARI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to revise the whole Five Year Plan for the years 1980 to 1985 for proper utilisation of funds in the five year tenure of the present Central Government; and
 - (b) if so, the details thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). The Janata and Lok Dal Governments could not finalise any Five Year Plan during their tenure. The question, therefore, of revising the Plan does not arise. The present Government propose to consider the Plan afresh. The new Plan will cover the period 1980-85 and details will be available after the Plan has been finalised

Transfer of Land for Terminal Building and Car Parking Complex of Cochin Aerodrome

*130. SHRI G. M BANATWALLA: Will the Minister of DEFENCE be pleased to state:

- (a) whether the land required from the Naval Authorities for the development of the terminal building and car parking complex of the Cochin Aerodrome has been transferred;
- (b) whether Government of Kerala has written to the Defence Minister about the need to expedite the transfer of land in view of the introduction of Boeing service; and
- (c) steps taken for careditious transfer of the required land?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) to (c). 0.86 acres of land was transferred in February 1979. Orders for transfer of further area measuring 2.65 acres have been issued recently and the area is being handed over to the Civil Aviation Authorities.

Rehabilitation of Victims of Riots

*131. SHRI RAM SWAROOP RAM

SHRI KUSUMA KRISHNA MURTHY:

Will the Minister of HOME AF-FAIRS be pleased to state what steps Government have taken or propose to take to rehabilitate the dependents of Scheduled Castes and Scheduled Tribes and other minority communities killed during the communal or other ricts during March, 1977 to 31st December, 1979?

THE MINISTER OF STATE IN THE THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): A statement is laid on the Table of the House.